

THE MINISTER OF RAILWAYS
(SHRI C. M. POONACHA) : (a) Yes.

(b) No. The consignment reached destination on 1-8-1968 and was delivered to the consignee on 2-8-1968.

(c) Yes. A complaint dated 2-7-1968 was received by the Northern Railway Administration.

(d) and (e). In view of answer to part (b), these questions do not arise.

C.G.H.S. FACILITIES FOR RAILWAY EMPLOYEES IN DELHI AND NEW DELHI

4596. SHRI RAM SWARUP VIDYARTHII : Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 5556, on the 22nd December, 1967 and state :

(a) whether it is a fact that the Minister of Health have agreed to provide under the C.G.H.S. outdoor treatment facilities to the Railway employees/their families serving in Delhi/New Delhi area;

(b) if so, whether his Ministry would like to approach the Ministry of Health to effect the same for the employees/their families desirous of availing of the C.G.H.S. facilities on payment par with their equivalents serving in other Departments/Ministries or on the extra payment to be borne by the Railway Ministry/Northern Railway; and

(c) if not, the reasons therefor and how Government propose to redress the grievances of their employees in this direction ?

THE MINISTER OF RAILWAYS
(SHRI C. M. POONACHA) : (a) and

(b). The C.G.H.S. authorities have not agreed to extend outdoor treatment facilities to the Railway employees/their families residing in Delhi/New Delhi areas on the terms and conditions applicable to Central Government servants. In some of the areas they have, however, offered to provide these facilities at public rates, which are considerably higher than what is applicable to Central Government servants.

(c) The proposal is neither financially justified nor administratively convenient. There should, however,

be no cause for any grievances as the existing rules permit the Railway employees residing beyond the jurisdiction of Railway Medical Institutions to obtain medical treatment from the nearest Government/recognised Hospitals or dispensaries run by philanthropic organisations and claim reimbursement subsequently.

SODIUM SULPHATE

4597. SHRI K. M. Koushik : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether sodium sulphate is being manufactured in our country and if so, where and in what quantity;

(b) whether the quantity manufactured in the country is sufficient for our needs; and

(c) if not, whether it is being imported and if so, from where and in what quantity ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) :

(a) Yes, Sir. About 5,000 tonnes per annum of Sodium Sulphate is being produced at Didwana (Rajasthan) and in other Small factories and about 45,000 tonnes per tonnes per annum in various Rayon factories in India.

(b) The indigenous production is sufficient to meet about 90% of the country's requirement.

(c) Yes, Sir. The countries and the quantity of Sodium Sulphate imported from each of them during 1967-68 are as follows :—

Country	Quantity (in tonnes)
(1) U.K.	Negligible
(2) Czechoslovakia	2
(3) GDR	10
(4) Netherlands	31
(5) U.S.A.	406
Total :	<u>451</u>